

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/1639 /A

From :- Shri kaushik Kumar Sharma,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Dulal Mech,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 1st April, 2019.

Sub: **Casual Leave, Restricted holiday along with station Leave permission.**

Ref:- Your letter No. MACT/GLP/2019/193, dtd. 30.03.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for Casual Leave for 3 (three) days on 12.04.2019, 18.04.2019 and 20.04.2019, Restricted holiday on 17.04.2019 along with station leave permission w.e.f. the evening of 12.04.2019 till morning of 22.04.2019, has been granted/rejected.

The District and Sessions Judge, Goalpara and in his absence, the senior most Judicial officer at the station will be in charge of his Court and Office in your absence on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

1641
Memo NO.HC.VII-70/1992/1640-1A, dated 01.04.19

Copy to:

1. The District and Sessions Judge, Goalpara.
2. The Systems Analyst, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)

2019/4/19
Retro